

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD

MISC. APPLICATION NO. 1790 OF 2003
IN

ORIGINAL APPLICATION NO. 509 OF 2003
ALLAHABAD THIS THE 12TH DAY OF MAY, 2003

HON'BLE MR. JUSTICE R.R.K. TRIVEDI, VICE-CHAIRMAN

1. Hari Ram
Son of Shri Ganesh,
Resident of Village Padri,
P.S. Sipari Bazar,
District-Jhansi.
2. Parmeshwari Das,
Son of Shri Parvat,
Resident of village Bilita,
P.S. Sipari Bazar,
District-Jhansi.
3. Vijay Ram,
Son of Shri Bahoran,
resident of village Lakara,
P.S. Sipari Bazar,
District-Jhansi.
4. Lalaram,
Son of Shri Dabali,
Resident of village Semai,
District Datia (Madhya Pradesh).
5. Brij Kishor,
Son of Shri Damaru,
Resident of Village Majala,
P.S. Sipari Bazar,
District-Jhansi.
6. Atmaram,
son of Shri Daya Ram,
Resident of New Pal Colony Simardha,
P.S. Sipari Bazar,
District-Jhansi.



7. Jagdish
son of Shri Dulli,
Resident of Lakshmi Gate Andar,
P.S. Kotwali,
District-Jhansi.

8. Preetam,
son of Shri Baiknath,
resident of village and post Karai,
P.S. Sipari Bazar,
District-Jhansi.

9. Kishan Chandra,
Son of Shri Jwala Prasad,
resident of village Lakara,
P.S. Sipari Bazar,
District-Jhansi.

10. Asharam,
son of Shri Raghubar,
resident of village Semai,
Datiya (Madhya Pradesh)Applicants
(By Advocate Shri R.P. Tiwari)

Versus

1. Union of India,
through the Secretary Agriculture,
Indian Grassland & Fodder Research Institute,
New Delhi.

2. The Director,
Indian Grassland and Fodder,
Research Institute,
Jhansi.

3. Senior Administrative Officer (Appointment),
Indian Grassland and Fodder Research Institute,
Jhansi.Respondents
(By Advocate Shri B.B. Sirohi)



O R D E R

The grievance of the applicants in this O.A. filed under section 19 of Administrative Tribunals Act 1985, is that they are working for the last 25 years under respondent no.2 as Casual Labourers with temporary status but they have not been regularised. Several persons junior to ^{them} ~~h/a~~ have been granted benefits of regularisation. For this purpose applicants filed representations before respondent no.2, a copy of which has been filed as annexure-6 of the O.A. The grievance of the applicants is that their representation ^{not} has been considered and decided.

2. As the applicants have already approached the appropriate authority, it does not appear necessary to interfere at this stage except for a direction to respondent no.2 to consider ^{and decide} the representation of the applicants by a reasoned order within three months.
3. The O.A. is disposed of finally with a direction to respondent no.2 to consider and decide the representation of the applicants ^{within} ~~a period of~~ three months from the date a copy of this order is filed. To avoid delay it shall be open to the applicants to file a copy of the representation alongwith a copy of this order.
4. There will be no order as to costs.



Vice-Chairman

/Neelam/